

99-A. (i) In case the property connected with a case is a valuable one, the committing Magistrate shall send it to the Court of Sessions through a responsible clerk.

(ii) The Court of Session should promptly have the valuable weighed utilizing the Madyastham Jeweller's agency or an appraiser independent of the police in the presence of the said clerk of the Magistrate Court and the Head Clerk of the Sessions Court.

(iii) The weights of the valuable should be noted against each of the items in the property register in red ink and the valuables should be sent to the nearest treasury for safe custody.

Provided that where in the opinion of the Presiding Officer in any particular case it would be more convenient to have the valuables in the iron safe of the Sessions Court, the Presiding Officer may so keep them in the custody of the Head Clerk till their disposal.

The above provision will apply to the courts of Presidency Magistrates.

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